

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.93 of 1996

Wednesday, this the 31st day of July, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Saji Thomas, S/o Late K.M. Thomas,
Parayil House, Kumbanadu P.O.,
Pathanamthitta District, Kerala State.
(Power of Attorney Holder of Kunjamma Thomas,
P.O. Box No.884, Abu Dhabi, U.A.E.)

.. Applicant

By Advocate Mr Pirappancode V.S. Sudheer.

Vs

1. Union of India represented by
the Secretary, Ministry of Communications,
New Delhi.
2. The Assistant Director General
(TAI), O.C. Section, 14th Floor,
Department of Telecommunication,
Sanchar Bhavan, 20 Ashoka Road,
New Delhi.
3. Pay & Accounts Officer (Tech.),
Principal Accounts Office,
Delhi Administration, Opposite Mori
Gate Bus Terminal, Gokhale Road,
New Delhi -110 006.
4. Chairman-cum- Managing Director,
Videsh Sanchar Nigam Ltd,
Videsh Sanchar Bhavan, M.G. Road,
Bombay.

.. Respondents.

By Advocate Mr Shafik M.A. for Mr TPM Ibrahim Khan, Sr.CGSC.

The application having been heard on 31st July 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to respondents, to
pay him the arrears of family pension from 6.5.1988.
Standing Counsel for respondents submits that orders
have been issued to pay the arrears of family pension

(undrawn) from 6.5.88 to 30.11.89. Monthly family pension from 1.12.89 has also been sanctioned. We record the submission. Standing counsel has filed a memo to this effect.

2. Original Application is disposed of. Parties will suffer their costs.

Dated the 31st July, 1996.

P Venkatakrishnan

P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

P/31-7